
(2022) 08 TDSAT CK 0043

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 117 Of 2017

Dishnet Wireless Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 23-08-2022

Acts Referred:

Citation : (2022) 08 TDSAT CK 0043

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Sharath Sampath, Manikya Khanna, Aditya Krishna, Harsh Kaushik, Lakshmeesh S. Kamath, Abhay Prakash Sahay

Judgement

Counsel appearing for the petitioner submitted that Resolution Plan (R.P.) has already been approved by NCLT, Mumbai for this petitioner and claim has to be lodged by UOI before the RP is approved. It is further submitted by the counsel for the petitioner that R.P. has been approved on 9.6.2020 by NCLT, Mumbai.

Counsel appearing for the respondent submitted, upon the instructions from their clients, that they have already lodged their claim before the NCLT, Mumbai in the present case.

Affidavit to the aforesaid effect shall be filed, as submitted by the counsel for the respondent- Union of India. Counsel appearing for the respondent submitted that the affidavit shall be filed by Mr. Pradeep Mahalawat, Director, License Finance Planning Wing of DOT headquarter, New Delhi. Let such affidavit be filed within two weeks by the respondent- Union of India.

The matter is, therefore, adjourned to 20.10.2022.